

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 191 OF 2018

Dated: 24st October, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Tamil Nadu Spinning Mills Association

.... Appellant(s)

Vs.

Tamil Nadu Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Gopal Singh
Mr. Kumar Mihir

Counsel for the Respondent (s) : Mr. Sethu Ramalingam for R-1

Mr. S. Vallinayagam
Ms. S. Amali for R-2 & 3

ORDER

The learned counsel appearing for the Respondent Nos.1 to 3 pray for another two weeks' time to file their reply in the matter.

Submissions made by the learned counsel appearing for the Respondent Nos.1 to 3, as stated above, are placed on record.

The learned counsel appearing for the Respondent Nos.1 to 3 are permitted to file their reply by 12.11.2018 after duly serving copy to the Appellant. Thereafter, rejoinder, if any, may be filed by 04.12.2018 after duly serving copy to the appearing Respondents.

List this matter on **09.01.2019**, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member
PR/PK

(Justice N. K. Patil)
Judicial Member